



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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		1942 ചൈത്രം 11 11th Chaitra 1942		

കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണ-ബി) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 25879/ലെഗ്.ബി1/2019/നിയമം.

തീയതി, തിരുവനന്തപുരം, 2020 മാർച്ച് 31

1195 മീനം 18

1942 ചൈത്രം 11.

2020 മാർച്ച് 31-ാം തീയതി കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയ താഴെപ്പറയുന്ന ഓർഡിനൻസ് പൊതുജനങ്ങളുടെ അറിവിലേയ്ക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

അരവിന്ദ ബാബു പി. കെ.,

നിയമ സെക്രട്ടറി.



GOVERNMENT OF KERALA
Law (Legislation-B) Department

NOTIFICATION

No. 25879/Leg. B1/2019/Law

Dated, Thiruvananthapuram, 31st March, 2020

18th Meenam, 1195

11th Chaithra, 1942.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 (19 of 2020).

By order of the Governor,
ARAVINTHA BABU P. K.,
Law Secretary.



ORDINANCE No. 19 OF 2020**THE KERALA DEVASWOM RECRUITMENT BOARD (AMENDMENT)
ORDINANCE, 2020**

Promulgated by the Governor of Kerala in the Seventy first year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Devaswom Recruitment Board Act, 2015.

Preamble.—WHEREAS, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2019 (41 of 2019) was promulgated by the Governor of Kerala on the 21st day of December, 2019;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which convened on the 31st day of December, 2019;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 (5 of 2020) was promulgated by the Governor of Kerala on the 14th day of January, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 29th day of January, 2020 and ended on the 12th day of February, 2020;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 (14 of 2020) was promulgated by the Governor of Kerala on the 17th day of February, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 2nd day of March, 2020 and ended on the 13th day of March, 2020;



AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India the said Ordinance will cease to operate on the 13th day of April, 2020;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020.

(2) It shall be deemed to have come into force on the 21st day of December, 2019.

2. *Act 16 of 2015 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Devaswom Recruitment Board Act, 2015 (16 of 2015) (hereinafter referred to as the principal Act), shall have effect subject to the amendment specified in section 3.

3. *Amendment of Section 5.*—In the principal Act, for sub-section (6) of section 5, the following sub-section shall be substituted, namely:—

“(6) A person appointed as Chairperson or Member is eligible for re-appointment:

Provided that such person shall not be eligible for appointment for more than two terms.”.

4. *Repeal and saving.*—(1) The Kerala Devaswom Recruitment Board (Amendment) Ordinance, 2020 (14 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.

